MR. CHAIRMAN: Thank you. Now, Shri Rajeev Shukla.

श्री राजीव शुक्लाः सर, एक चीज़ तो यह है कि पैसेंजर यूजर फ्रेंडली फी अराइवल पर भी ले रहे हैं और डिर्पाचर पर भी ली जाती है। दूसरी बात, स्टैंडिंग कमेटी बहुत दिनों से यह कह रही है कि पैसेंजर्स को हर तरह से हैसल किया जाता है। आप देखिए कि जिस तरह से पहले एयरलाइंस की बात आई कि वे किस तरह से किराये बढ़ा रही हैं, उसके बारे में कोई मैकेनिज्म निकाला जाए, कोई अपर कैप निकाली जाए, लेकिन आज तक कुछ नहीं किया गया। ये अराइवल चार्जेज एक अथॉरिटी के नाम पर, जोिक एक इंडिपेंडेंट अथॉरिटी है, लिए जा रहे हैं। महोदय, मैं माननीय मंत्री जी से पूछना चाहता हूं कि वे पैसेंजर्स को राहत देने के लिए क्या कोई अपर कैप एयरलाइंस पर लगा रहे हैं, जिससे उनको ज्यादा किराया न देना पड़े, क्योंकि यह किराये में शामिल होता है। जो आप अराइवल पर लगा रहे हैं, यह भी किराये में शामिल होता है, तो इसको कम करने के लिए आप कोई अपर कैप लगाएंगे, जिससे अनाप-शनाप किराये न बढ़ाए जा सकें?

श्री जयंत सिन्हाः चेयरमैन सर, मैं माननीय सदस्य को बड़ा स्पष्ट बताना चाहता हूं कि यहां दो तरीके की प्राइसिंग हो रही है, एक जो प्राइसिंग हो रही है वह हवाई अड्डे की प्राइसिंग हो रही है। जो 24 मेजर एयरपोर्ट्स हैं, एयरपोर्ट इकोनॉमिक रेग्युलेटरी अथॉरिटी का उन पर रेग्युलेशन है और वे टैरिफ सैट करती हैं। जैसा मैंने अभी बताया कि वह इंडिपेंडेंट statutory body है और उस पर सरकार का कोई दबाव नहीं बनता है। जो आंकड़े हैं, जो लॉजिक है, उसके आधार पर टैरिफ सैटिंग होती है। हम लोग जो दूसरी प्राइसिंग की बात कर रहे हैं, वह एयरलाइंस की प्राइसिंग की बात कर रहे हैं और वहां आज के समय कानून की जो रूपरेखा है, मार्केट फोर्सेज़ यह तय करती हैं कि वह प्राइसिंग कितनी होनी चाहिए।

SHRI RAJEEV SHUKLA: The passenger is suffering from both sides. ... (Interruptions)...

SHRI TAPAN KUMAR SEN: Why AERA is being directed? ...(Interruptions)...

SHRI PRAFUL PATEL: Sir, ... (Interruptions)...

MR. CHAIRMAN: Okay. ...(Interruptions)... Prafulji, please. ...(Interruptions)...

## Implementation of OROP scheme

- \*92. SHRI ANUBHAV MOHANTY: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that Finance Ministry has made allocation of ₹ 1.10 lakhs crores to meet liability for the 7th Central Pay Commission and implementation of OROP scheme, if so, the details thereof;
- (b) whether the allocation made for implementation of OROP covers all issues raised by Ex-servicemen Association that was to be covered before implementation; and
- (c) if not, which are the issues that have been covered and allocation of funds made for them and which are the issues which have not been covered and reason therefor?

Oral Answers [26 July, 2016] to Questions 49

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) A Statement is laid on the Table of the House.

## Statement

- (a) The Finance Ministry had provided a tentative increase of 16 per cent for salaries/pensions in Budget 2016-17, pending decision on the recommendations of the 7th Pay Commission. An additional provision of ₹ 92,859 crore including for Railways has been allocated towards salaries/pensions in BE 2016-17. This also includes ₹ 12,456 crore for OROP. This includes provision on account of normal increase on account of annual increments and dearness allowance. Further requirements for salaries/pensions during the year will be provided at the RE stage.
- (b) and (c) Information is being collected and will be placed on the Table of the House.

SHRI ANUBHAV MOHANTY: Sir, I would like to request you to grant me some more time because I want to bring up a very, very important matter before all of us. Sir, on 2nd December, 2014, in a reply to the hon. Member of Parliament, Shri Rajeev Chandrasekhar, the then Defence Minister had defined 'OROP'. I would like to quote if you allow. Sir, the definition was, "One Rank One Pension implies that uniform pension be paid to the Armed Forces Personnel retiring in the same rank with the same length of service, irrespective of their date of retirement and any future enhancement in the rates of pension to be automatically passed on to the past pensioners. This implies bridging the gap between the rate of pension of the current pensioners and the past pensioners and also future enhancement in the rate of pension to be automatically passed on to the past pensions." Sir, the same Government on November 7, 2015, defined OROP in a different way. So, I would quote that also. I quote, "OROP implies that uniform pension be paid to the Armed Forces Personnel retiring in the same rank with the same length of service, regardless of their date of retirement which implies bridging the gap between the rates of pension of the current pensioners and past pensioners at periodic intervals."

MR. CHAIRMAN: What's the question?

SHRI ANUBHAV MOHANTY: Sir, I will come to that. The pension would be refixed every five years. Hon. Finance Minister might tell me that hon. Defence Minister had replied, so how is he related, but his Ministry is going to handle the financial implication. Sir, I just want to know: How and who made this difference? Can it be clarified how has the definition of 'OROP', once given in the Parliament, been altered and which authority has approved the alteration? The Ex-servicemen Association is demanding that every year, there has to be revision and the pension has to be refixed. But, the Government has said that it would be done in periodic intervals, that means, in five years. Will the Government say that in these five years, there won't be any change?

SHRI ARUN JAITLEY: Sir, the principal question really does not relate to the definition of the words 'OROP'? ... (Interruptions)...

SHRI ANUBHAV MOHANTY: Sir, I am his fan. ...(Interruptions)... I would request him. ...(Interruptions)...

MR. CHAIRMAN: No, no. ...(Interruptions)... That's beside the point. ...(Interruptions)...

SHRI ANUBHAV MOHANTY: I would request him to answer me in a very simple language. ... (Interruptions)...

MR. CHAIRMAN: Let him answer. ... (Interruptions)...

SHRI ANUBHAV MOHANTY: I am a simple man to understand simple words. ...(Interruptions)...

SHRI ARUN JAITLEY: See, the principal question really is: What is the quantum of amount which is there in the Seventh Pay Commission which has been prescribed for in the Budget and what is the amount which has been kept as far as OROP is concerned? Now, OROP has been a very long-standing demand as far as the Defence Forces are concerned. OROP did not have a standardised definition as such. There were different interpretations being given. After a detailed consultation between the Government and the Organisation of the retired Defence personnel, the Defence Ministry itself came with the particular proposal. That proposal is the one which has been announced in the year 2015, which the Government has committed itself to implement. Under that proposal, the revision takes place after a period of every five years. Otherwise, the impact of the definition, as you are mentioning—it was the earlier interpretation which has been given—is that at small periodic intervals when every employee retires then you would have a situation where a large number of revision itself would take place. It was even financially not viable as far as the Government is concerned. After all, the Government has a responsibility to spend on various areas and Defence Forces is certainly, one of our prime areas. After consultation, this particular definition, which has been given by the Ministry, has been accepted and implemented by the Ministry where a revision would take place every five years.

SHRI ANUBHAV MOHANTY: Does the Minister agree that it will have some difference because every year there is a change. Sir, it goes to both of you. How can you say that it would be done in five years?

SHRI ARUN JAITLEY: In the case of civilian employees it takes place when the

Pay Commission meets every ten years. Therefore, in the case of Armed Forces, it is five years. That is the decision which the Government has taken, keeping into account all resources so that the benefit also accrues as far as the Defence Forces' retired personnel are concerned. This itself gives to all retired persons a significant amount of an advantage after the implementation of the OROP.

SHRI ANUBHAV MOHANTY: Have the issues of pre-mature retirement cases been referred to a single Justice Committee, for looking into the anomalies of OROP? If not, then why, and if yes, then by when; because lakhs of ex-servicemen must be watching this and they are waiting for his answer? We all are answerable to them.

SHRI ARUN JAITLEY: There were seven points in the decision that the Ministry of Defence announced when it announced the implementation of the OROP. There were certain issues which related either to anomalies or about certain other issues which were pending. They have all been referred to a Committee headed by a retired Chief Justice. That Committee is currently hearing all parties. It has asked for a slight extension. I do hope that the Committee, headed by a retired Judge, which is the judicial tribunal, is trying to resolve all unsettled views, all ambiguities and anomalies and will come out with its recommendations very soon.

## युवाओं को रोजगार हेत् मुद्रा बैंक योजना के अंतर्गत ऋण प्रदान किया जाना

- \*93. श्री नारायण लाल पंचारिया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:
- (क) मुद्रा बैंक योजना के अंतर्गत देश में अब तक कुल कितने युवाओं को रोजगार हेतु ऋण प्रदान किया गया है और कुल कितनी धनराशि संस्वीकृत की गई है;
- (ख) मुद्रा बैंक योजना के अंतर्गत राजस्थान में, जिला वार, कुल कितने युवाओं को उक्त ऋण के रूप में कितनी धनराशि स्वीकृत की गई है, तत्संबंधी ब्यौरा क्या है; और
- (ग) राजस्थान में उक्त योजना के अंतर्गत किस-किस बैंक का कितना-कितना ऋण प्रदान करने का लक्ष्य था और आज की तिथि तक संस्वीकृत की गई धनराशि का बैंक-वार ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री संतोष कुमार गंगवार)ः (क) से (ग) एक विवरण सभा के पटल पर रख दिया गया है।

## विवरण

- (क) प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) के अंतर्गत वर्ष 2015-16 के दौरान बैंकों तथा सूक्ष्म वित्त संस्थाओं द्वारा सभी आयु वर्ग के 3.48 करोड़ उधारकर्ताओं को 1,37,449.27 करोड़ रुपए की राशि स्वीकृत की गई है।
  - (ख) वर्ष २०१५-१६ के दौरान राजस्थान में पीएमएमवाई के अंतर्गत ११,५९,८१९ उधारकर्ताओं को